

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:4350
ANSWERED ON:19.04.2002
ANTI-DUMPING DUTIES ON IMPORT OF PSF
GANGASANDRA SIDDAPPA BASAVARAJ;IQBAL AHMED SARADGI

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the domestic products of polyster staple fibre (PSF) and textile mills are locked in a battle over imposition of anti - dumping duty on PSF imported from South Korea, Malaysia, Taiwan and Thailand;
- (b) if so, whether the producers of PSF have urged the Government not to impose the provisional duty recommended by the D.G., Anti Dumping and Allied Duties;
- (c) if so, whether the Government have considered their requests; and
- (d) if so, the reaction of the Government thereto?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI RAJIV PRATAP RUDY)

(a) to (d) : Anti-Dumping investigations were initiated by the Directorate General of Anti-Dumping and Allied Duties on imports of PSF from South Korea, Malaysia, Taiwan and Thailand on 25.6.2001. On the basis of sufficient evidence of dumping, injury and a causal link between the two, preliminary findings were issued on 16.1.2002. Provisional duty is yet to be imposed by the Department of Revenue, Ministry of Finance. Meanwhile, the Association of Synthetic Fibre Industry, Rajasthan Textiles Mills Association & others and M/s. Sree Karpagammal Mills Ltd. & others have filed writ petitions in the High Courts at Banglore , Jodhpur and Madras respectively against the findings of Directorate General of Anti-Dumping and Allied Duties where the domestic producers of PSF have also been made respondents. The matter is sub-judice.